

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/MP/2015

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter State Transmission and related matter) Regulation, 2009

Date of hearing : 5.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : Power Grid Corporation of India Limited and 5 others

Parties present : Shri V.K Jain, NTPC
Shri Ajay Dua, NTPC
Shri R.K Sood, NTPC
Shri K.K Narang, NTPC

Record of Proceedings

The representative of the petitioner submitted as under:

(a) The present petition has been seeking directions to CTU to urgently grant connectivity to the 8 MW Hydro renewable project at Singrauli and permit the scheme of connectivity of Singrauli small hydro through existing electrical system of generating station in line with Third Amendment to the CERC (Grant of Connectivity, long term access and medium term access in inter-State transmission and related matters) Regulations, 2009 (hereinafter "Connectivity Regulations")

(b) The petitioner is having power stations at different regions and Singrauli Super Thermal Power Station of 2000 MW capacity (hereinafter referred to as Singrauli Thermal) is one such station located in the State of Uttar Pradesh.

(c) Solar Power Plant of 15 MW capacity was installed at Singrauli which is already operational from 30.12.2014. The construction of a Small Hydro Project comprising 2 units of 4 MW each is under construction having expected COD as 30.6.2015.

(d) Long Term Access for Singrauli Small Hydro was applied by the petitioner to CTU and the same was approved in the 32nd LTA meeting held on 31.8.2013.

(e) Subsequently, as per the third Amendment to the Connectivity Regulations, 2009, under amendments to Regulations 2 and 8 provides for both Singrauli hydro and solar are entitled to get connectivity with ISTS.

(f) The Statement of Reasons issued on 26.3.2013 (para 21) in respect of the Third Amendment to the Connectivity Regulations which mandates the CTU to separately consider 8 MW Singrauli Hydro renewable project for granting connectivity and separate metering for the same.

(g) On the issue of single point metering the petitioner submitted that it not techno-economically feasible to integrate the RE Generators due to following reasons:

(a) The solar generator is exempted from payment of transmission charges and losses where the hydro generator is not exempted for payment of transmission Charges & Losses.

(b) Tariff for solar RE and hydro RE are different and if metering is at single point then segregation of energy generated from the two plants would not be possible.

(c) The distance between the solar and hydro plants is 8 km, hence it is not techno- economically feasible to integrate with 15 MW solar plant.

2. After hearing the petitioner, the Commission directed to admit the petition and issue notices to the respondents.

3. Accordingly, the Commission directed the petitioner to serve copy of the petition on the respondents by 20.5.2015. The respondents were directed to file their replies by 30.5.2015, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 12.6.2015

4. The Commission directed POSOCO to comment on the issue of scheduling and metering of different RE Generators at a single point or otherwise by 30.5.2015.

5. The petition shall be listed for hearing on 16.6.2015.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)